

Central Administrative Tribunal

Jammu Bench, Jammu

**T.A. No.62/1335/2020
(SWP.No.1096/2012)**

Wednesday, this the 28th day of October, 2020

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd.Jamshed, Member (A)**

1. Noor Mohammad Rather Aged 57 years, S/o Ghulam Mohammad Rather R/o Kralpora Chadoora.
2. Nazir Ahmad Reshi Aged 41 years S/o Abful Gaffar R/o Natipora, Kanipora, Budgam.
3. Abdul Rashid Rather Aged 53 years, S/o Gh. Qadir Rather R/o Rainwari, Srinagar
4. Fayaz Ahmad Rather Aged 52 years, S/o Gh. Mohammad Rather R/o Kak-Sarias Srinagar.
5. Abdul Rashid Bhat, Aged 43 years, S/o Mohammad Subhan Bhat, R/o Tankipora, Srinagar.
6. Mohammad Yousuf Dar, Aged 53 years, S/o Gh. Ahmad Dar, R/o Natipora, Srinagar.
7. Nazir Ahmad Bhat Aged 55 years, S/o M. Ramzan Bhat R/o Natipora, Srinagar
8. Abdul Rahim Dar, Aged 50 years S/o Sona-ullah Dar R/o Dagerpora.
9. Farooq Ahmad Bhat, Aged 42 years, S/o Gh. Rasool Bhat, R/o Saida Kadal, Srinagar.
10. Mushtaq Ahmad Sheikh Aged 34 Years, S/o Gh. Mohammad Sheikh R/o Dalgate Srinagar.
11. Farooq Ahmad Bhat Aged 42 years, S/o Abdul Gaffar Bhat, R/o Harwan, Sringar.
12. Gh. Nabi Marazi Aged 45 years, S/o Ghulam Mohammad, R/o Sopore

.....Applicants

(Advocate: Mr. Hakim Aman Ali)

Versus

1. State of J&K through Commissioner/Secretary, PHE Department Civil Secretariat, Srinagar/Jammu..
2. Chief Engineer Kashmir PHE Department Srinagar.
3. Executive Engineers PHE Department, Srinagar Kashmir.

.....Respondents

(Advocate:- Mr. Rajesh Thapa, DAG)

O R D E R (ORAL)

Justice L. Narasimha Reddy:

The applicants filed SWP.No.1096 of 2012, challenging the order dated 21.05.2012, through which certain transfers are made. The SWP was transferred to this Tribunal and renumber as TA.No.1335/2020.

2. Today, there is no representation for the Applicant. Sri Rajesh Thappa, learned Dy. Advocate General for the Respondents, submits that many of the respondents retired from service and the impugned order was not implemented in respect of the employees mentioned therein.

3. At any rate, 8 years have lapsed since the TA was filed. The same is accordingly dismissed as infructuous. There shall be no order as to costs.

(**Mohd.Jamshed**)
Member (A)

(**Justice L. Narasimha Reddy**)
Chairman

October 28, 2020

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